



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Srinagar.

Notification

Srinagar the 14th of September, 2018

SRO⁴⁰².- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls on all imports leviable under the said Act by the Contractors to be engaged by M/s Chenab Valley Power Projects (P) Limited for construction of 624 MW Kiru and 540 MW Kwar Hydro-Electric Power Projects provided that the contractors so engaged shall furnish a certificate to be obtained from Chief Engineer of M/s Chenab Valley Power Projects (P) Limited to the effect that the imports so made are required for the bonafide use of the construction works related to the said projects.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

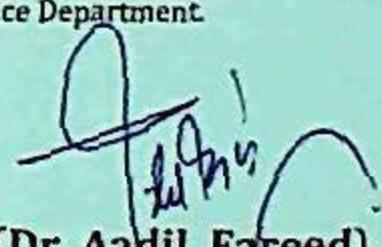
Principal Secretary to the Government
Finance Department

Dated:14-09-2018

No. ET/Estt/Exemp/181/2018

Copy to the:-

1. Commissioner Secretary to the Government, Power Development Department.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
3. Excise Commissioner, J&K.
4. Deputy Excise Commissioner, Check Post, Lakhampur.
5. Pvt. Secretary to Hon'ble Advisor (V).
6. Pvt. Secretary to the Chief Secretary.
7. Pvt. Secretary to the Principal Secretary to the Government, Finance Department.
8. M/s Chenab Valley Power Projects (P) Limited
9. Stock File/SRO File.


(Dr. Aadil Fareed)

Under Secretary to Government